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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6371/2020

ABHIJIT IYER MITRA & ORS ..... Petitioners

Through: Mr.Raghav Awasthi with Mr.Mukesh

Sharma, Advocates

versus

UNION OF INDIA ..... Respondent

Through: Mr.Chetan Sharma, ASG with

Ms.Suparna Srivastava, Mr.Sahaj Garg, Mr.Amit Gupta, Ms.Nehul Sharma and Mr.Akshay, Advocates

AND

+ W.P. (C) 7657/2020

VAIBHAV JAIN & ANR. ..... Petitioners

Through: Dr. Menaka Guruswamy, Sr.

Advocate with Ms. Arundhati Katju,

Mr. Govind Manoharan & Ms.

Surabhi Dhar, Advocates along with Vaihhav Jain and Parag Mehta

Petitioners-in-person.

versus

UNION OF INDIA & ANR. ..... Respondents

Through: Mr. Raj Kumar Yadav, Sr. Panel

Counsel for R/UOI.

AND

+ W.P. (C) 7692/2020

DR. KAVITA ARORA & ANR

..... Petitioners

Through: Dr. Menaka Guruswamy, Sr.

Advocate with Ms. Arundhati Katju,

Mr. Govind Manoharan & Ms.

Surabhi Dhar, Advs. with Dr. Kavita

Arora and Ms. Ankita Khanna

Petitioners-in-person.

versus

UNION OF INDIA & ANR. ..... Respondents

W.P.(C) 6371/2020 and other connected matters

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Through: Mr. Kirtiman Singh, CGSC with Mr.

Waize Ali Noor, G.P, Mr. Rohan Anand and Ms. Taha Yasin, Advs. for

R/UOI.

**CORAM:** 

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

**%** 

08.01.2021

## [VIA VIDEO CONFERENCING]

- 1. The counsels for the Union of India seek further time of three weeks to file counter affidavits.
- 2. Allowed by way of last opportunity.
- 3. None appears for the Government of NCT of Delhi. No counter affidavit has been filed by them also. Last opportunity is given to the Government of NCT of Delhi also to file the counter affidavit within three weeks.
- 4. Rejoinders, if any, be filed before the next date of hearing.
- 5. List on 25<sup>th</sup> February, 2021.

RAJIV SAHAI ENDLAW, J

SANJEEV NARULA, J

**JANUARY 8, 2021** SU